

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 5 AUG 1994

APPLICATION NUMBER: 267/94

APPLICANTS:

Sh. R. Sreekantappa & Other v/s Chairman, Railway Board,
To. New Delhi and others.

RESPONDENTS:

① Sri. S.K. Mohiyuddin, Advocate, no. 11, Jeevan Buildings
Kumarapark East, Bangalore-560002.

② Sri. A.N. Venugopala Gowda, Advocate
no. 8/2, upstairs, R.V. Road, Bangalore-4.

Recd (WY)

Encl

Applicant
Recd for the 267/94

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 18.07.94.

O/C

S. Shannar
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 267/1994

DATED THIS THE EIGHTEENTH DAY OF JULY, 1994

Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

1. Shri R. Sreekantappa
Retd. Passenger Guard
Mudaliar Street
Opp: Sri Rama Temple
ARSIKERE.

2. Shri R.S. Manjunatha
S/o. Shri R. Sreekantappa
Retd. Passenger Guard
Mudaliar Street
Opp: Sri Rama Temple
ARSIKERE

.... Applicants

(By Shri S.K. Mohiyuddin, Advocate)

Vs.

1. Chairman
Railway Board, New Delhi.

2. General Manager
Southern Railway
Hd. Qrs. Office
Madras-3.

.... Respondents

(By Shri A.N. Venugopala Gowda)

O R D E R

(Mr. Justice P.K. Shyamsunder,
Vice Chairman)

Heard Shri S.K. Mohiyuddin for the applicant
and the learned Standing Counsel for the respondents. We
see no reason to interfere in this matter and propose to
dispose of this application at the admission stage itself.

2. The applicant, who has retired on superannuation
after serving 35 years in the Railways, now, wants placement



for his son on the ground that he had sustained an injury while in service as a result of which he had become handicapped.

3. As we see from the application, it would appear that he handled an iron rod the wrong way and had therefore sustained some injuries. After that event, he claims to have taken treatment with the Railway Hospital and in due course it is said that his left leg had been amputated leading to further disablement resulting in the right leg also being affected and becoming less functional. He, therefore, wants placement for his son in a job on compassionate grounds. But, since he has retired and taken all the retiral benefits after retirement, he now wants placement for his son in the Railways, the Railways say that they cannot do that. They also say that the applicant was on sick list being a diabetic patient and hence the wound he had in his leg not responding to treatment had to be amputated to save the spreading gangerene that would have affected his life had it been allowed to spread. The wound caused to the applicant it is alleged was not due to any major injury while performing his duty on 1.1.1992 and amputation of his left leg was not due to the same. Shri Mohiyuddin tells that the man had gone to the Railway Hospital to take treatment for the injury he suffered while on duty on 1.1.1992. The Railways deny that he has suffered any misfortune because of his injury. We are also not able to decipher from the state of affairs whether the man had suffered the disablement because of the injury or it was due to the malignant diabetes.

4. Be that as it may, it is not denied the man retired after full service and in due course, ~~was~~

having received all the retiral benefits and in receipt
of good pension, etc. etc.

4. In the circumstances, we see no reason
to interfere and decline the applicant's request for
employment of his son in the Railways on compassionate
grounds. We, therefore, dismiss this application. No costs.

Sct-

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Sct-

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(T.V. RAMANAN)
MEMBER(A)

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

TRUE COPY

S. Shanthay 5/8
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

